

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH**

CP/CA No 119(ND)/2015

IN THE MATTER OF:

Sh. Sunil Gandhi	PETITIONER
Vs.		
M/s A. N. Buildwell Pvt. Ltd. & Ors.	RESPONDENT

SECTION:

Under Section 397/398

Order delivered on 20.07.2017

Coram:

CHIEF JUSTICE M. M. KUMAR
Hon'ble President

DEEPA KRISHAN
Hon'ble Member (Technical)

For the Petitioner :- Ms. Yeshe Rinchen, Advocate
Mr. Mudit Gupta, Advocate


For Sphere Invest Foreign Fund :- Mr. J. S. Bindra, Advocate
Mr. Shaurya Vardhan, Advocate

ORDER

On the joint request made by the counsel for the parties hearing is deferred to 1st week of October so as to await the order of the High Court with regard to scheme for revival and the proceedings for winding up.

List the matter for argument on 03.10.2017


(CHIEF JUSTICE M. M. KUMAR)
PRESIDENT


(DEEPA KRISHAN)
MEMBER (TECHNICAL)